

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

C.P. NO. 192/1998
in
O.A. NO. 2615/1996

New Delhi this the 1st March, 1999.

(20)

HON'BLE SHRI JUSTICE K. M. AGARWAL, CHAIRMAN

HON'BLE SHRI K. MUTHUKUMAR, MEMBER (A)

1. Shri A. K. Jain S/O Kashi Ram Jain,
Junior Engineer (Civil),
R/O A-2/65-C, Lawrence Road,
Near Jain Mandir,
New Delhi-110035.

2. Shri Shiv Kumar Sharma S/O J. P. Sharma,
Junior Engineer (Civil),
R/O C-596, LIG Flats,
East Loni Road,
Delhi-110093.

3. J. K. Vats S/O J. D. Sharma,
Junior Engineer (Civil),
R/O D-5-544, Gali No.5,
Ashok Nagar, Shahdara,
Delhi-110093.

... Applicants

(By Shri K. P. Dohare, Advocate)

vs.

1. Shri P. V. Jaikrishnan,
Chief Secretary,
Govt. of NCT of Delhi,
5, Sham Nath Marg,
Delhi-110054.

2. Shri D. S. Negi,
Secretary Flood Control,
Govt. of NCT of Delhi,
5, Sham Nath Marg,
Delhi-110054.

3. Shri A. K. Gupta,
Chief Engineer,
Irrigation & Flood Control,
Govt. of NCT of Delhi,
4th Floor, I.S.B.T. Building,
Kashmiri Gate,
Delhi-110006.

... Respondents

(By Shri Vijay Pandita, Advocate)

O R D E R (ORAL)

Shri Justice K. M. Agarwal :

This contempt petition was filed for non compliance
with the directions made on 11.7.1997 in O.A. No. 2615/1996.

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(2)

Compliance report has been filed. The learned counsel for applicants wanted time to file rejoinder. Prayer is refused because we do not feel it necessary to await or to give time for filing rejoinder to such compliance report.

2. We have perused the reply/compliance report filed on behalf of respondents.

3. The direction in essence was for deciding the representations of applicants after giving notice to them. There was also a direction to decide the same preferably within a period of three months from the date of receipt of a copy of the order. The representations could not be decided within three months and, therefore, apology has been tendered on behalf of respondents with reasons for the delay in disposal of representations.

4. Under the circumstances, the delay is condoned and in view of the fact that the representations have been decided, the C.P. has become infructuous. Accordingly, it is directed to be dropped. Rule nisi shall stand discharged.

5. Applicant is, however, given liberty to file fresh O.A., if he is not satisfied with the manner of decision or the result of the representation.

For
(K. M. Agarwal)
Chairman

By
(K. Muthukumar)
Member (A)

as/